GOVERNMENT OF INDIA MINISTRY OF MINES

LOK SABHA UNSTARRED QUESTION NO. 4141 TO BE ANSWERED ON 11TH AUGUST 2016

"SUSPENSION OF MINING LICENCES"

4141. SHRI BHAIRON PRASAD MISHRA:

Will the Minister of **MINES** be pleased to state:

- (a) whether a large number of mining licences for majority of the granite quarries situated in the country particularly in Uttar Pradesh have been suspended;
- (b) if so, the location-wise details thereof and the reasons therefor;
- (c) whether the Government proposes to revoke their suspension, if so, the details thereof; and
- (d) the time by which these are likely to be revoked?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)

(a)&(b): Granite is a minor mineral, as defined under section 3(e) of the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act). Section 15 of the MMDR Act provides that state governments may, by notification in the official Gazette, make rules for regulating the grant of mining leases or other mineral concessions in respect of minor minerals and for purposes connected therewith. The administration of the mining of minor minerals, including grant and suspension of mining concessions in respect of minor minerals including granite entirely rests within the jurisdiction of respective state governments. Hence, information about mining concessions pertaining to minor minerals is not maintained centrally.

(c)&(d): Does not arise in view of the reply given to (a) & (b) above.
